

### **Notice of Attachment Of Bank Accounts**

Attachment Proceeding No. 14638 of 2025 Certificate No. 8700 of 2025

The Principal Officer /Chairman & Managing Director / CEO All the Banks in India The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. 8700 of 2025 dated April 15, 2025 was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 10,75,26,000/- (Rupees Ten Crores Seventy-Five Lakhs Twenty-Six Thousands Only) as given below along with interest/ costs/ charges/ expenses, etc. against Susanto Chatterjee (PAN- ADNPC9257F ["Defaulter"] and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated April 15, 2025 was issued to the defaulter for the following dues:

Description of Dues	Amount(in Rs.)
Amount directed to be refunded by WTM vide Order No.	9,35,00000.00
QJA/GR/NRO/NRO/30066/2023-24 dated February 29, 2024 in	
the matter of M/s Basil International Limited.	
Interest from February 2024 to April 2025 @ 1% p.m.	1,40,25,000.00
Recovery Cost	1,000.00
Total	10,75,26,000.00

- 2. The aforesaid notice of demand was served on the defaulter on September 26, 2025. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:



''हम हिन्दी में पत्राचार का स्वागत करते हैं।''

उत्तरी प्रावेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023 Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालयः सेबी भवन, प्लाट सं. सी-4 'अ', जी-ब्लाक, <mark>बान्द्रा कुर्ला कॉम्प्लेक्स, बांद्रा ( पूर्व ) मुंबई - 400051 दूरभाष (Phone): 022 - 26449000 Head Office:</mark> SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



A.P. No. 14638 of 2025

- i. All Demat Account/s by whatever name called, of the Defaulter, either singly or jointly with any other person/s, held with you.
- ii. All Mutual fund folio/s by whatever name called, of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that No Debit shall be made in the said accounts/folios until further orders. However, the credits, if any, into the accounts/folios may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/ our representative on service of this Notice:
  - i) Details of all accounts/folios held by the Defaulter with you;
  - ii) Copy of the Account Statement/s; and
  - iii) Confirmation of Attachment of the said accounts/folios:
- 6. If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
- 7. If the Defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the Defaulter, the same shall also be informed on the email: recoverynro@sebi.gov.in
- 8. This Notice of attachment is issued in exercise of powers conferred under sections 28A (1) and 11(2)(ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai at this day of October 16, 2025.

KSHAMA PRASHANT

Digitally signed by KSHAMA PRASHANT WAGHERKAR WAGHERKAR Date: 2025.10.16 16:52:45 +05'30'

SEAL

**Recovery Officer** 

(With a direction not to deal with securities/instruments held/ to be held in the aforesaid accounts.)



### Notice of Attachment of Demat Accounts and Mutual Fund Folios

Attachment Proceeding No. 14639 of 2025 Certificate No. 8700 of 2025

National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013. Central Depository Services (I) Ltd P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer / Chairman & Managing Director / CEO All Mutual Funds in India

1. Whereas a Recovery Certificate No. 8700 of 2025 dated April 15, 2025 was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 10,75,26,000/- (Rupees Ten Crores Seventy-Five Lakhs Twenty-Six Thousands Only) as given below along with interest/ costs/ charges/ expenses, etc. against Susanto Chatterjee (PAN- ADNPC9257F) ["Defaulter"] and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated April 15, 2025 was issued to the defaulter for the following dues:

Description of Dues	Amount(in Rs.)
Amount directed to be refunded by WTM vide Order No.	9,35,00000.00
QJA/GR/NRO/NRO/30066/2023-24 dated February 29, 2024 in	
the matter of M/s Basil International Limited.	
Interest from February 2024 to April 2025 @ 1% p.m.	1,40,25,000.00
Recovery Cost	1,000.00
Total	10,75,26,000.00

- 2. The aforesaid notice of demand was served on the defaulters on September 26, 2025. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

### ''हम हिन्दी में पत्राचार का स्वागत करते हैं।''

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023 Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998



### A.P. No. 14639 of 2025

- i. All Demat Account/s by whatever name called, of the Defaulter, either singly or jointly with any other person/s, held with you.
- ii. All Mutual fund folio/s by whatever name called, of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that No Debit shall be made in the said accounts/folios until further orders. However, the credits, if any, into the accounts/folios may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/ our representative on service of this Notice:
  - i) Details of all accounts/folios held by the Defaulter with you;
  - ii) Copy of the Account Statement/s; and
  - iii) Confirmation of Attachment of the said accounts/folios;
- 6. If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
- 7. If the Defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the Defaulter, the same shall also be informed on the email: recoverynro@sebi.gov.in
- 8. This Notice of attachment is issued in exercise of powers conferred under sections 28A (1) and 11(2)(ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai at this day of October 16, 2025.

KSHAMA PRASHANT WAGHERKAR

Digitally signed by KSHAMA PRASHANT WAGHERKAR Date: 2025.10.16 16:49:59 +05'30'

**SEAL** 



**Recovery Officer** 

(With a direction not to deal with securities/instruments held/ to be held in the aforesaid accounts.)